



2026:AHC-LKO:20873

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1400 of 2026

Ram Karan And 3 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Ram Prakash Singh, Ashish Kumar Singh, Ravindra Kumar Singh, Vivek Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1. Heard learned counsel for the applicants, learned A.G.A. for the State and perused the material available on record.
2. The present bail application has been filed by accused-applicants seeking bail in Case Crime No.0009 of 2025, under Section 3(1) U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986, Police Station- Umari Begumganj, District- Gonda.
3. Learned counsel for the applicants submits that in the gang chart only one case has been shown against the present applicants and in the said case, the applicants have been enlarged on bail by a Division Bench of this Court vide order dated 09.02.2026 passed on Criminal Appeal Nos.3813 of 2024 and 3815 of 2024 respectively. The bail orders are annexed as Annexure No.3 to the affidavit filed in support of the bail application. Apart from the case mentioned in the gang chart, the applicants have no criminal history. The applicants are in jail since 20.01.2025. He further submits that co-accused Arun Kumar Kori, Saurabh Pandey, Vishal Mishra and Deepak Pandey @ Kamlesh Pandey, Vishnudev Paswan and Akhilesh Tiwari, have already been enlarged on bail by this Court vide orders dated 09.01.2026, 07.01.2026, 29.01.2026 and 19.02.2026 passed in Criminal Misc. Bail Application Nos. 91 of 2026, 76 of 2026, 13 of 2026, 9 of 2026, 406 of 2026 and 800 of 2026 respectively. Applicants claim parity with the bail order of the said co-accused persons.
4. It is also submitted that the applicants are ready to furnish an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986. It is further submitted that there is no possibility of the applicants of fleeing away from judicial custody or

tampering with the witnesses. In case the applicants are enlarged on bail, they shall not misuse the liberty of bail.

5. Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicants.

6. On due consideration to the facts that the applicants are in jail since 20.01.2025; the applicants have been enlarged on bail in the case shown in the gang chart; apart from the case shown in the gang chart, they have no other previous criminal history, co-accused Arun Kumar Kori, Saurabh Pandey, Vishal Mishra and Deepak Pandey @ Kamlesh Pandey, Vishnudev Paswan and Akhilesh Tiwari, have already been enlarged on bail by this Court, without expressing any opinion on the merits of the case, I find it to be a fit case for enlarging the applicants on bail.

7. Accordingly, the bail application is **allowed**.

8. Let the applicants- Ram Karan, Ram Lagan, Santosh Paswaan @ Santosh Kumar Paswaan and Ritesh @ Rakesh involved in the aforesaid case crime number be released on bail on their furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

(i) The applicants will not tamper with the evidence during the trial.

(ii) The applicants will not pressurize/ intimidate the prosecution witness.

(iii) The applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iv) The applicants shall file an undertaking to the effect that they shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(v) The applicants shall also file an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986 that they will not indulge in any case or misuse the liberty of bail.

(vi) The applicants shall remain present before the trial court on each date fixed, either personally or through their counsel. In case of their absence, without sufficient cause, the trial court may proceed against them in accordance with law.

(vii) In case the applicants misuse the liberty of bail during trial and in order to secure their presence proclamation under Section 84 BNSS is issued and the applicants fail to appear before the court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against them, in accordance with law, under Section 209 of BNS.

9. It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

March 23, 2026

Anand/-

(Rajeev Bharti,J.)